

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.54/2000

Wednesday, this the 10th day of January, 2001.

Hon'ble Shri S.A.T. Rizvi, Member (A)

Dayanand,
S/O Chatter Singh,
Village & P.O. Bijwasan,
Opp-Cooperative Bank,
New Delhi-61.

..Applicant

(By Advocate Shri Neeraj Shekhar)

VERSUS

1. Superintending Engineer,
Delhi Control Circle-12,
CPWD I.P.Bhawan,
New Delhi.
2. Executive Engineer,
Construction Division No.IV,
CPWD IA B.I. Pusa.

..Respondents

(By Advocate: Shri N.S.Mehta)

O R D E R (ORAL)

The learned counsel for the applicant submits that having regard to the facts and circumstances set out in the counter reply filed by the respondents, he wishes to withdraw the application on the ground that the grievance set out in the application has been adequately redressed.

In the circumstances, the OA is dismissed as withdrawn. No cost.

S.A.T. Rizvi

(S.A.T. Rizvi)
Member (A)

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